

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 7 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

**Bangalore International Airport Limited (BIAL)
Versus**

... Appellant

UOI & Ors.

... Respondents

Appearances : Mr. Parag Tripathi, Sr. Advocate with Mr. Ankur Chawla, Mr. Ashish Jha, Ms. Pallavi Langar, Mr. Sajan Poovayya, Mr. Manu Kulkarni, Mr. A. Ganguly and Ms. Monisha Handa, Advocates for the Appellant.
Mr. Amit Kapoor with Ms. Poonam Verma and Mr. Shresth Sharma, Advocates for Applicant (FIA)
Ms. Prerna Shah Deo, Advocate for Ms. Anjana Gosain, Advocate for R-1
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent No. 2

ORDER

18th January, 2012

Written submissions have been filed by the Appellant. Learned counsel for R-2 (AERA) states that copies of the written submission have not been supplied to them. Let written submissions be exchanged by the parties.

Learned Counsel for R-2 also asserts that Tariff Proposal for ISPs have been finalized. Status report on the same be filed by the learned counsel for R-2 before the next date of hearing.

List the matter on 11th & 12th April, 2012.

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 08 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

GMR Hyderabad Airport Ltd. (HIAL)

... Appellant

Versus

AERA & anr.

... Respondents

Appearances : Mr. C.S. Vaidyanathan, Sr. Advocate with Mr. Manu Nair, Mr. Kirat Nagra and Mr. V.R. Neelkanthan, Advocates for the Appellant
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent No. 1
Ms. Prerna Shah Deo, Advocate for Ms. Anjana Gosain, Advocate for R-2

ORDER

18th January, 2012

Written submissions have been filed by the Appellant. Learned counsel for R-1 (AERA) states that copies of the written submission have not been supplied to them. Let written submissions be exchanged by the parties.

Learned Counsel for R-1 also asserts that Tariff Proposal for ISPs have been finalized. Status report on the same be filed by the learned counsel for R-1 before the next date of hearing.

List the matter on 11th & 12th April, 2012.

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 10 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against Direction No.5 of the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

GMR Hyderabad Airport Ltd. (HIAL)

... Appellant

Versus

AERA & anr.

... Respondents

Appearances : Mr. C.S. Vaidyanathan, Sr. Advocate with Mr. Manu Nair, Mr. Kirat Nagra and Mr. V.R. Neelkanthan, Advocates for the Appellant
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent No. 1
Ms. Prerna Shah Deo, Advocate for Ms. Anjana Gosain, Advocate for R-2

ORDER

18th January, 2012

Written submissions have been filed by the Appellant. Learned counsel for R-1 (AERA) states that copies of the written submission have not been supplied to them. Let written submissions be exchanged by the parties.

Learned Counsel for R-1 also asserts that Tariff Proposal for ISPs have been finalized. Status report on the same be filed by the learned counsel for R-1 before the next date of hearing.

List the matter on 11th & 12th April, 2012.

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 09 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

**Cochin International Airport
Limited (CIAL)**

... Appellant

Versus

AERA

... Respondent

Appearances : Mr. Manu Nair, Mr. Kirat Nagra and Mr. V.R. Neelkanthan,
Advocates for the Appellant
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for
Applicant (FIA)
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and
Ms. Rameeza Hakeem, Advocates for Respondent

ORDER

18th January, 2012

Written submissions have been filed by the Appellant. Learned counsel for the Respondent states that copies of the written submission have not been supplied to them. Let written submissions be exchanged by the parties.

Learned Counsel for the Respondent also asserts that Tariff Proposal for ISPs have been finalized. Status report on the same be filed by the learned counsel for the Respondent before the next date of hearing.

List the matter on 11th & 12th April, 2012.

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 11 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against Direction No.5 of the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

**Cochin International Airport
Limited (CIAL)**

... Appellant

Versus

AERA

... Respondent

Appearances : Mr. Manu Nair, Mr. Kirat Nagra and Mr. V.R. Neelkanthan,
Advocates for the Appellant
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for
Applicant (FIA)
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and
Ms. Rameeza Hakeem, Advocates for Respondent

ORDER

18th January, 2012

Written submissions have been filed by the Appellant. Learned counsel for the Respondent states that copies of the written submission have not been supplied to them. Let written submissions be exchanged by the parties.

Learned Counsel for the Respondent also asserts that Tariff Proposal for ISPs have been finalized. Status report on the same be filed by the learned counsel for the Respondent before the next date of hearing.

List the matter on 11th & 12th April, 2012.

(Rahul Sarin)
Member

(Pravin Tripathi)
Member